Rural Landless Employment Guarantee Programme and Integrated Rural Development Programme to Madhya Pradesh has been found to be insufficient to run the various Projects in the drought hit and hail storm affected areas:

- (b) if so, what were the proposals of Madhya Pradesh Government for these schemes for the year 1985-86; and
- (c) what are the proposals for the year 1986-87?

THE MINISTER OF AGRICULTURE (S. BUTA SINGH): (a) and (b). NREP, RLEGP and IRDP are regular plan schemes and Central assistance under these schemes is distributed amongst States in accordance with prescribed formulae in the guidelines of these programmes. Assistance on this basis was given in the case of Madhya Pradesh. Any assistance required in the context of Natural calamities is given separately as advance plan assistance under scarcity relief.

(c) The provisional allocations proposed for the year 1986-87 under the programmes referred to above are as under:

|       | Amount (Rs. lakhs) |
|-------|--------------------|
|       | (Centre & State)   |
| NREP  | 3814.00            |
| RLEGP | 4114.00            |
| IRDP  | 5073.61            |

In addition 1st half yearly instalment of additive resources in the form of foodgrains amounting to 41480 M. Ts. and 41480 M. Ts. has been given under NREP and RLEGP respectively. The cost of these foodgrains is fully funded by the Central Government. More foodgrains will be given later as per actual performance.

### Contracts for construction of houses at Rohini

\*587. DR. V. VENKATESH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether a large number of contracts for construction of houses at Rohini were accepted in 1985 though earlier their rejection was recommended on the grounds of the tenders not being competitive and rates being high;
- (b) if so, the number and total value of such contracts and the total value of the rates in excess over the justified rates awarded for such contracts; and
- (c) the action Government propose to take against the persons responsible for awarding such contracts?

THE MINISTER OF URBAN DEVE-LOPMENT (SHRI ABDUL GHAFOOR): (a) No. Sir.

(b) and (c). Do not arise.

## Linking of problem tribal villages with district headquarters

\*589 SHRI RAM SWAROOP RAM: Will the Minister of AGRICULTURE be pleased to state whether Government have any proposal to link problem tribal villages with the district headquarters by providing sufficient means of communication?

THE MINISTER OF AGRICULTURE (S. BUTA SINGH): Road Construction Programmes in tribal areas are undertaken by State Governments under the Tribal Sub-Plans as well as Minimum Needs Programme. Government of India has been providing some assistance to the State Governments under a Centrally Sponsored Scheme with 100 per cent grant-in-aid to the State Governments for development of roads in tribal areas on a selective basis.

## Study in Dairy Development in non-Operation Flood districts of Maharashtra

- \*590. DR. CHINTA MOHAN: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether a study by the Dairy Development Department in Maharashtra reveals that milk production in non-Operation Flood districts is better in all respects as compared

- to Operation Flood districts, particularly from the angle of investments and expenditure required and if so, the results of comparative studies made in Maharashtra and Gujarat;
- (b) if so, whether a similar study is being or has been made in other States; and
- (c) if the results of such studies confirm the better results, whether Government propose to revamp the working of Indian Dairy Corporation-National Dairy Development Board?

THE MINISTER OF AGRICULTURE (S. BUTA SINGH): (a) Dairy Development Department in Maharashtra and the State Government of Gujarat have not undertaken any such study in their respective States.

(b) and (c). Do not arise.

# Auction of commercial land in Laxmi Nagar

- \*591. SHRI H. A. DORA: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether the Delhi Development Authority auctioned commercial land in Laxmi Nagar District Centre, East Delhi in 1983, including one to Standing Conference of Public Enterprises/Public Enterprises Services Association;
- (b) whether the money was paid by the Public Enterprises Services Association in 1983-1984 and possession of land given to it;
- (c) whether the Public Enterprises Services Association is not able to start construction despite submission of its building plans to DDA in April, 1983; and
- (d) the causes of delay on the part of the DDA in conveying approval to building plans?

THE MINISTER OF URBAN DEVE-LOPMENT (SHRI ABDUL GHAFOOR): (a) No plot of land in the Laxmi Nagar

- District Centre was auctioned by DDA in the year 1983. However, a plot of land in the District Centre was allotted by DDA to the Standing Conference of Public Enterprises/Public Enterprises Services Association in 1983.
- (b) The allottees deposited a sum of Rs. 5,59,30,000.00 being 25 per cent of premium. The possession of the plot was handed over on 1st March, 1985.
- (c) and (d). Although the Public Enterprises Services Association had submitted their building plans to DDA on 15.4.85, connected documents relating to ownership etc. were submitted by them at a later stage The plans could not be sanctioned by DDA so far as the implementation of the building proposal is subject to the approval of the overall plan of development of the District Centre, Laxmi Nagar by Delhi Urban Art Commission. The Delhi Urban Art Commission in their meeting held on 17th January, 1986 has approved the comprehensive plan subject to the working out of certain details.

#### Allotment of I. P. Stadium

- \*592. DR. A. K. PATEL: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) the names of parties/individuals to whom the Indraprastha Stadium at Delhi was allotted during the last three years and the current year alongwith the rate of rent in each case;
- (b) whether there was any concessional rate charged in any case; if so, the guidelines in this regard; and
- (c) whether there are some arrears in some cases still to be paid; if so, the names of parties and the amount involved in each case and the steps taken to realise the dues?

THE MINISTER OF URBAN DEVE-LOPMENT (SHRI ABDUL GHAFOOR): (a) The names of parties/individuals to whom the Stadium was allotted during the period in question are given in Statement-I below.